

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

29. I.A. 349/2023

In

C.P.(IB)-1279(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, HON'BLE MEMBER (J)  
SHRI. PRABHAT KUMAR, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.03.2023**

NAME OF THE PARTIES: The Indian Performing Right Society Limited

V/s.

Zee Entertainment Enterprises Limited.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**C.P.(IB)-1279/2022**

Counsel appearing for the Petitioner, Mr. Gaurav Gadodia a/w CS Ashish O. Lalpuria & CS Kamal Lahoty sought oral permission to withdraw the above Company Petition in view of settlement agreement entered into between the parties whereunder the Corporate Debtor has agreed to pay the amount due and payable to the Operational Creditor. Accordingly, Permission is granted and the above Company Petition is disposed of as withdrawn.

Subsequent to all pending applications, if any, stands disposed of.

Sd/-  
PRABHAT KUMAR  
Member (Technical)  
--Rajeev--

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)